

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(5)

OA.NO. 654/92

Shri Govind Shrihari Shinde

•.. Applicant

V/S*

Assistant Engineer Phones (I/D),
MAX-I, Building, Nanded & Anr.

•.. Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri G.S.Walia
Advocate
for the Applicant

Shri P.M.Pradhan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 20.8.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard Shri Walia for the applicant and Shri Pradhan for the respondents. It is apparent that the allegation against the applicant could not have been amounted to misconduct for which disciplinary enquiry could be initiated. Though we have heard Mr.Pradhan at length, ^{he} we could not support the action taken by the respondents. The impugned enquiry and the punishment imposed upon the applicant by the orders dated 25.5.1991, 3.6.1991 and 22.6.1991 are quashed. The applicant will be entitled to restoration of all the benefits which were withdrawn by virtue of orders which we have quashed.

Usha Savara
(MS. USHA SAVARA)

MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mrj